

SEBI from time to time (15% at present) for the period of delay. Further, not with standing payment of such interest to the unit-holders, the asset management company is liable for penalty for failure to dispatch the redemption or repurchase proceeds within the stipulated time.

**Safety of cash vending machines**

1770. SHRI D. KUPENDRA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the RBI has directed all the banks in the country to take steps for ensuring safety of the cash vending machines of their banks;

(b) if so, the details thereof;

(c) whether it is a fact that a large number of ATMs are being stolen everyday; and

(d) if so, the details thereof and other steps taken or being taken by Government to curb this, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG THAKUR): (a) and (b) Yes, Sir. The Reserve Bank of India (RBI) has informed that in order to mitigate risks involved in open cash replenishment/top-up in ATMs, instructions were issued by RBI to all banks, *vide* RBI's Circular dated 12.04.2018 regarding usage of lockable cassettes in the ATMs of banks, which shall be swapped at the time of cash replenishment.

(c) and (d) RBI has informed that the number of instances of burglary, dacoity, robbery and theft in ATMs, as reported by banks and financial institutions to RBI, were 303 in 2017-18 and 515 in 2018-19. The amount involved was ₹ 11.22 crores and ₹ 25.47 crores respectively. The State-wise details are given in Statement (*See* below).

In order to mitigate risks in ATM operations and enhance their security, the following instructions were issued by RBI to all banks *vide* RBI's Circular dated 14.06.2019:—

- (i) All ATMs shall be operated for cash replenishment only with digital One Time Combination (OTC) locks.
- (ii) All ATMs shall be grouted to a structure (wall, pillar, floor, etc.), except for ATMs installed in highly secured premises such as airports, etc. which have adequate CCTV coverage and are guarded by state/central security personnel.

- (iii) Banks to consider rolling out a comprehensive e-surveillance mechanism at the ATMs to ensure timely alerts and quick response.

**Statement**

*State-wise data on burglary, dacoity, robbery and theft in ATMs reported by Scheduled Commercial Banks and selected FIs to RBI*

State	2017-18		2018-19	
	No. of Incidents	Amount involved in ₹ crores	No. of Incidents	Amount involved in ₹ crores
1	2	3	4	5
Andhra Pradesh	2	0.22	8	0.03
Arunachal Pradesh			2	0.00
Assam	1	0.17	2	0.08
Bihar	15	0.75	23	1.95
Chandigarh			2	0.00
Chhattisgarh	2	0	6	0.18
Goa	4	0.22	3	0.08
Gujarat	21	1.42	28	2.90
Haryana	29	1.72	51	2.82
Himachal Pradesh	2	0	4	0.00
Jammu and Kashmir	18	0.56	7	0.12
Jharkhand	4	0.62	5	0.88
Karnataka	14	0.6	16	3.74
Kerala	4	0.03	8	0.11
Madhya Pradesh	16	0.52	41	0.56
Maharashtra	27	1.22	67	1.94
Mizoram	1	0		
NCT of Delhi	26	1.24	39	2.19
Odisha	15	0.03	20	1.50
Puducherry	1	0	1	0.01
Punjab	26	0.34	28	0.24
Rajasthan	10	0.47	65	1.50

1	2	3	4	5
Tamil Nadu	8	0.03	10	0.64
Telangana	14	0.04	22	0.37
Uttar Pradesh	21	0.44	36	1.77
Uttarakhand	5	0.44	3	0.32
West Bengal	17	0.14	18	1.54
TOTAL	303	11.22	515	25.47

**Steady increase in GST collection**

1771. SHRI VIJAY GOEL: Will the Minister of FINANCE be pleased to state:

(a) whether the tax collection under the Goods and Services Tax (GST) is increasing steadily;

(b) if so, the details thereof;

(c) the details of change in tax collection from non-GST indirect tax collection;

(d) whether any State is levying any additional tax or cess in addition to the GST; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes Sir. The month-wise gross Goods and Services Tax collection for FY 2017-18 and FY 2018-19 are as under:—

Month	GST collection (in ₹ crore)	
	2017-18	2018-19
1	2	3
April	—	1,03,459
May	—	94,016
June	—	95,610
July	—	96,483
August	95,633	93,960
September	94,064	94,442
October	93,333	100,710
November	83,780	97,637